

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (C)

Nos.14506-14507/2014

(Arising out of impugned final judgment and order dated 28/03/2014
in CN No. 572/2001 28/03/2014 in CN No. 545/2001 passed by the High
Court of Judicature at Allahabad, Lucknow Bench)

BALRAM & ORS.

Petitioner(s)

VERSUS

RADHEY SHYAM & ORS.

Respondent(s)

(Office report on default)

Date : 21/04/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL
[IN CHAMBERS]

For Petitioner(s)

Mr. Mahesh Tiwari, Adv.
Mr. Bishnu Tiwari, Adv.
Mr. Praveen Chaturvedi, Adv.

For Respondent(s)

Ms. Neelam Dhaka, Adv.
Mr. Vijay Kumar Pandey, Adv.
Dr. Kailash Chand, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioners is granted two
weeks' time to cure the defects in the application for
substitution, failing which, the Special Leave Petitions
shall stand dismissed without any further reference to the
Court.

Signature Not Verified

Digitally signed by
RASHI GUPTA
Date: 2016.04.23
13:19:41 IST
Reason:

(RAJESH KR. CHAURASIA)
SR. P.A.

(SUMAN JAIN)
COURT MASTER